

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 173 OF 2020

Dr. Dilip Amonkar

..... Petitioner

*V e r s u s*

State of Goa & Ors.

..... Respondents

Mr. S. D. Lotlikar, Senior Advocate with Mr. N. Amonkar, Advocate for the petitioner.

Mr. D. Pangam, Advocate General with Mr. P. Arolkar, Advocate for the Respondents.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 7<sup>th</sup> September, 2020

P.C.

1. Heard Mr. S. D. Lotlikar, the learned Senior Advocate for the petitioner and Mr. Pangam, the learned Advocate General for the respondents.

2. At the request of Mr. Lotlikar, learned Senior Advocate, we grant leave to amend the petition. Amendment to be carried out within one week and

copies of the amended petition to be served upon the respondents within the same period.

3. Thereafter, we grant the respondents two weeks time to respond to the amended petition. The responses to be furnished to the learned Counsel for the petitioner in advance by email. We now post this matter for further consideration on 28.09.2020.

M. S. JAWALKAR

M. S. SONAK, J.

arp/\*